

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 291/MP/2019

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under POC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEBL)

Respondents : Power Grid Corporation of India Limited and Ors.

Date of Hearing : 7.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Anand Ganeshan, Advocate, HPSEBL
Ms. Swapna Seshadri, Advocate, HPSEBL
Shri Amal Nair, Advocate, HPSEBL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed seeking refund of amount wrongly collected by Power Grid Corporation of India Limited towards POC charges for certain ISTS lines operated and maintained by Bhakra and Beas Management Board (BBMB), which are used exclusively for transfer of power from Bhakra and Beas Projects belonging to the participating States under BBMB. Learned counsel requested the Commission to issue notice to the Respondents.
3. Learned counsel further submitted that similar Petitions have also been filed by Rajasthan Urja Vikas Nigam Limited (Petition No.153/MP/2019), Punjab State Power Corporation Limited (Petition No.206/MP/2019) and Haryana Power Purchase Centre (Petition No.225/MP/2019) and requested to list all the matters including present Petition together.
4. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
5. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply by 23.7.2020 with advance copy to the Petitioner who may file its rejoinder, if



any, by 7.8.2020. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing along with the Petition Nos.153/MP/2019, 206/MP/2019 and 225/MP/2019 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

